



2026:AHC:163649

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 26280 of 2026

Jabar Singh

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Manish Joshi
Counsel for Opposite Party(s)	:	G.A.

Court No. - 65

HON'BLE SAMEER JAIN, J.

1. Sri Shahabuddin, learned Advocate filed his power on behalf of informant, today in the Court, which is taken on record.
2. Heard Sri Mukesh Joshi, learned counsel for the applicant, Sri Shahabuddin, learned counsel for informant and Dr. S.B. Maurya, learned AGA-I for the State.
3. The instant bail application has been filed seeking release of the applicant on bail in Case Crime No. 212 of 2026, under Sections 87, 103(1), 3(5), 61(2) BNS, Police Station Medical, District Meerut during pendency of the trial.
4. Learned counsel for the applicant submits, applicant was not named in the FIR and neither there is allegation that he committed the murder of the deceased and he has been made accused in the present matter during investigation with the allegation that he was ward boy and he admitted the deceased in the hospital which was taken by co-accused Shajida by concealing the fact that it is a case of murder.
5. He further submits, except the above allegation there is no other allegation against the applicant on record.
6. He further submits, applicant is not having any criminal history and in the present matter he is in jail since 22.05.2026.
7. Per contra, learned AGA as well as learned counsel for informant opposed the prayer for bail but could not dispute the argument on facts advanced by

learned counsel for the applicant.

8. I have heard learned counsel for the parties and perused the record of the case.

9. Applicant was not named in the FIR but during investigation he has been made accused in the present matter and there is no allegation that he committed the murder of the deceased however, as per prosecution, applicant was ward boy and when after committing the murder of the deceased co-accused Shajida taken the deceased to the hospital then he provided help to her in admitting the deceased in the hospital by concealing the fact that it is a case of murder.

10. It reflects, except the above allegation there is no other allegation against the applicant on record.

11. Further, applicant is not having any criminal history and in the present matter he is in jail since 22.05.2026.

12. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicant is entitled to be released on bail.

13. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

14. Let the applicant - **Jabar Singh** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

15. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

16. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

August 5, 2026
AK Pandey

(Sameer Jain,J.)